

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (D.B.) No. 593 of 2017

Bahadur Kumar Mahto

@ Bahadur Mahto @ Bichka & Another

... Appellants

Versus

The State of Jharkhand

... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MRS. JUSTICE ANANDA SEN

For the Appellants : M/s P.P.N. Roy, Sr. Advocate
& Arwind Kumar, Advocate

For the State : Mr. Suchendra Prasad, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A No.10063 of 2019

8/ 24.06.2020. Heard learned senior counsel for the appellants and learned counsel for the State on the interlocutory application filed by the appellant No.1, renewing the prayer for bail during the pendency of this appeal.

This appellant, along with other co-accused, has been convicted and sentenced for the offences under Sections 364, 365, 302, 201, 120B / 34 of the Indian Penal Code.

The evidence of the Investigating Officer shows that the dead body of the deceased was recovered on the basis of disclosure made by the accused persons including this appellant.

In view of this fact, earlier prayer for bail of this appellant was rejected on merits.

Learned senior counsel for the appellant No.1 has renewed the prayer for bail.

In the facts of this case, we are not inclined to release the appellant No.1 Bahadur Kumar Mahato @ Bahadur Mahato @ Bichka, on bail. Accordingly, his prayer for bail is rejected.

The aforesaid interlocutory application stands dismissed.

(H. C. Mishra, J.)

(Ananda Sen, J.)